

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/0018/2019 in OA/310/00649/2017

Dated Friday the 11th day of January Two Thousand Nineteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

1. Union of India
Rep. by its Director
Directorate of Field Publicity
Ministry of I&B
Soochna Bhavan, New Delhi 110 003.
2. Union of India rep. by its
Director
Directorate of Field Publicity
Ministry of I&B
1st Floor, Block VIII, Shastri Bhavan
Chennai 600 006.
3. Union of India rep. by its
Under Secretary
Ministry of I&B
Shastri Bhavan, New Delhi – 110 001.Applicants / Respondents

By Advocate Mr. M.T. Arunan

Vs

M.V. Ashok KumarRespondent / Applicant

By Advocate Mr. D. Ramadass

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

MA 18/2019 is filed by the respondents in OA 649/2017 seeking extension of time for a period of three months for implementation of the order of this Tribunal dt.26.04.2018.

2. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to implement the order of this Tribunal.
3. Learned counsel for the OA applicant / MA respondent is not present.
4. Keeping in view of the above, the applicants in MA/respondents in OA are granted time till 04.03.2019 to comply the order of this Tribunal.
5. Accordingly, MA 310/00018/2019 for extension of time is disposed of.

(T. JACOB)
Member (A)
AS

11.01.2019

(P. MADHAVAN)
Member (J)